
State Of U.P. Vs Presiding Officer Labour Court U.P And Another

Writ-C No. 25182 Of 2016

Court: Allahabad High Court

Date of Decision: May 2, 2023

Acts Referred:

U.P. Industrial Disputes Act, 1947 â€” Section 6N#Representation of the People Act, 1950 â€”
Section 159#Evidence Act, 1872 â€” Section 114#Industrial Disputes Act, 1947 â€” Section 2(j),
25F

Hon'ble Judges: Kshitij Shailendra, J

Bench: Single Bench

Advocate: S.M. Iqbal Hasan, Bhupendra Nath Singh, Devendra Nath Singh, Dharmendra
Kumar Srivastava, Hari Prakash Mishra

Final Decision: Dismissed

Judgement